

WWW.LIVELAW.IN
IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.1429 of 2022

Saurav Narayan

... .. Petitioner/s

Versus

State of Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Vishal Kumar Singh
For the Respondent/s : Mr. Gyan Prakash Ojha (GA-7)

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
ORAL ORDER

2 22-02-2022 Heard learned counsel for the parties.

Petitioner has questioned the validity of selection process to the post of Law Officer in Bihar State Mining Corporation Limited. One of the contention raised by the petitioner is that Bihar State Mining Corporation Limited has taken a decision to fill up Law Officers post and only such of those persons are eligible who are graduated from Chanakya National Law University. The rules of recruitment to the post of Law Officer or executive order has not been placed on record. Therefore, learned counsel for the petitioner is permitted to produce the same before the next date of hearing. In the meanwhile, Bihar State Mining Corporation Limited shall not



WWW.LIVELAW.IN

proceed with the process of recruitment to the post of Law
Officer till next date of hearing.

List this case on 08.03.2022.

(P. B. Bajanthri, J)

Ankit/-

U			
---	--	--	--

